

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) and (b) The Prime Minister's Rozgar Yojana provides employment opportunities to educated unemployed youth. The Approach Paper to the Ninth Five Year Plan (1997-2002) envisages that, "The coverage of programmes such as the Prime Minister's Rozgar Yojana (PMRY) will be enlarged to create new self-employment opportunities for the educated unemployed."

Officers on Suspension

6189. DR. RAVI MALLU : Will the PRIME MINISTER be pleased to state :

(a) the number of IPS and IAS and other Central Services Officers suspended during the last three years, state-wise and year-wise; and

(b) the number of SCs/STs officers out of them?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) During the last three years, the Central Government placed the following IAS/IPS/CSS officers (Grade I and above) under suspension who are/were serving in connection with the affairs of the Central Government:-

Year	No. of officers placed under suspension		
	IAS@	IPS@	CSS*
1995	Nil	Nil	2
1996	3	Nil	2
1997	1	Nil	1

@The concerned State Government is the competent authority to place under suspension IAS/IPS Officers serving in connection with the affairs of that State Government. Information in this regard is not centrally maintained.

*This Ministry is not the Disciplinary Authority for Central Services other than CSS. The requisite information in respect of other Central Services is not centrally maintained.

(b) This is not a relevant factor in disciplinary matters like suspension, hence this information is not maintained in this Ministry.

[Translation]

Central Administrative Tribunal

6190. SHRI MOTILAL VORA: Will the PRIME MINISTER be pleased to state :

(a) whether the Central Administrative Tribunal is authorised to write the final decision of a case either in Hindi or in English;

(b) whether the Madhya Pradesh Administrative Tribunal is authorised to write the final decision of cases in English only;

(c) whether the Madhya Pradesh Government has requested the Union Government to provide the option to write final decision either in Hindi or in English as per the practice in Central Administrative Tribunal; and

(d) the action taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) Yes, Sir.

(b) Yes, Sir.

(c) No, Sir.

(d) Amendment to the Madhya Pradesh Administrative Tribunal (Procedure) Rules, 1988 can be examined by the Central Government only on receipt of any such proposal from that Government. A letter received from the honourable Member in the matter has already been referred to the Madhya Pradesh Government.

[English]

Software Education

6191. SHRI R. SAMBASIVA RAO : Will the PRIME MINISTER be pleased to state :

(a) whether Microsoft has decided to make an annual investment of Rs.10 crore to promote software education in the country;

(b) if so, whether the Microsoft has agreed to enter into strategic alliances with every State within five years;

(c) if so, whether the main objective is to give a facelift to software education; and

(d) if so, the names of the States where the microsoft education programme has been started?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) No such proposal has been received by the Government of India.

(b) to (d) Do not arise.

Central Vigilance Commission

6192. SHRI AJIT JOGI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to make Central Vigilance Commission a multi member body;

(b) if so, the details thereof; and

(c) the present status of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) to (c) In its judgment of December 18, 1997 in what is known as the "Hawala Case", the Supreme Court has, inter-alia, directed that the Central Vigilance Commission should be given statutory status. In formulating the necessary legislative proposal, action for which is in hand, the question of making the Commission a multi-member body will receive attention.

Cases Initiated by CBI

6193. SHRI SATYA PAL JAIN : Will the PRIME MINISTER be pleased to state :

(a) the number of cases initiated by CBI against Central Ministers, Chief Ministers and IAS and IPS officers relating to corruption during the past five years;

(b) the name of persons, nature of cases and the stage of the cases;

(c) the number of cases in which the CBI has gone in appeal/revision; and

(d) the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) and (b) During the years from 1993 to 1998 (upto 30.6.98) Regular Case/Preliminary Enquiries pertaining to allegations of corruption were registered by the CBI against 42 persons who were or had been Central Ministers, 18 persons who were or had been Chief Ministers, 69 IAS officers and 12 IPS officers, making a total of 141 cases. Out

of these 141 cases, investigation has been finalised in 58 and in 83 cases the investigation is still under way.

(c) and (d) In five cases, the CBI filed appeal/revision against orders of the Trial Court. While in two of these, the matter in revision/appeal was decided in favour of prosecution, in three of them, it was decided against the prosecution.

Constitution of Task Forces

6194. SHRI SUSHIL KUMAR SHINDE : Will the PRIME MINISTER be pleased to state :

(a) whether the G-8 at their meeting in June held in London to consider the scenario following the May, 1998 N-Blasts by India and Pakistan, produced a condemnatory communique against the two countries and constituted a Task Force to monitor their nuclear behaviour; and

(b) if so, the Government's reaction and response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) Yes, Sir.

(b) Government has stated that the G-8 statement ignores the positive gestures made by the Government of India including, *inter alia* the institution of a moratorium on nuclear testing; our willingness to explore ways and means for de jure formalisation of this undertaking; readiness to engage in negotiations on an FMCT in the Conference on Disarmament in Geneva; and, maintenance and further development of strict export controls on nuclear related material and technologies. India remains committed to developing a framework of peaceful relations with Pakistan through a broad-based and sustained bilateral dialogue. This provides an effective means of identifying the possibilities of mutually beneficial cooperation and resolving outstanding difference through bilateral negotiations. It would also include consideration of CBMs such as our proposal for a no first use agreement. In this process of dialogue there is no place for third party involvement of any kind whatsoever. These gestures reflect both our desire to further the cause of global disarmament and non-proliferation as well as our dedication to promoting peace and stability in the region. It is a matter of regret that the G-8 Foreign Ministers Joint Communique has not taken into account these proposals but has instead repeated unrealistic prescription, couched in the language of pressure.

Irrigation Projects in Orissa

6195. SHRIMATI JAYANTI PATNAIK : Will the PRIME MINISTER be pleased to state :

(a) the details of the ongoing extension, renovation and modernisation of major and medium irrigation projects in Orissa;

(b) the estimated cost and funds spent on each project during the last three years;